

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 103
(IB)-960(PB)/2019

IN THE MATTER OF:

Shubham Jain

..... Petitioners/Applicant

v.

M/s. Rajesh Projects (India) Pvt. Ltd.

..... Respondents

Order under Section 9 of Insolvency & Bankruptcy Code, 2016

Order delivered on 07.06.2019

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT

SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENTS:

For the Petitioner
For the Respondent

Ms. Sonika Sharma & Mr. Varun Jain, Adv.
Mr. Sandeep Bhuraria & Mr. Aman Anand, Adv.

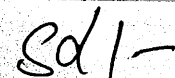
ORDER

A copy of the paper book Shall be handed over to the counsel for the respondent during the course of the day.

Reply be filed within ten days time to file reply with a copy in advance to the counsel opposite.

Rejoinder, if any, be filed within five days thereafter with a copy in advance to the counsel opposite

List for arguments on 09.07.2019.



(M.M.KUMAR)
PRESIDENT



(S. K. MOHAPATRA)
MEMBER (TECHNICAL)